

D.No. 4555/2020-Comp.
Dated: 16.07.2020

Principal District Court,
Kanniyakumari at Nagercoil

OFFICIAL MEMORANDUM

Sub: E-filing – E-filing of cases (only Bail Applications) in Kanniyakumari District – Instructions – Issued – Regarding.

Ref: 1. Hon'ble High Court's letter in ROC.No.30036A/2020/Comp3, Dated: 22.05.2020.

2. This Court's official memorandum in D.No.3463/2020-Comp. dated 20.05.2020

As per the reference cited above, it is notified that the facility of e-filing of cases (initially Bail Applications only) have been initiated in the Principal District Court, Kanniyakumari from 20.05.2020 and to Judicial Magistrate Courts in Nagercoil from 13.07.2020 through e-filing portal (<https://efiling.courts.gov.in>) developed by the Hon'ble eCommittee, Supreme Court of India. This facility is now extended to the following Courts from 20.07.2020.

1. Additional District Court, Nagercoil.
2. Fast Track Mahila Court, Nagercoil.
3. Special Court for Exclusive Trail of POCSO Cases, Nagercoil.
4. Special Court for Forest Offences, Nagercoil.
5. Judicial Magistrate Court No I, Padmanabhapuram
6. Judicial Magistrate Court No II, Padmanabhapuram
7. Judicial Magistrate Court No I, Eraniel
8. Fast Track (Magisterial Level) Court, Eraniel
9. Judicial Magistrate Court No I, Kuzhithurai
10. Judicial Magistrate Court No II, Kuzhithurai
11. District Munsif Cum Judicial Magistrate Court, Boothapandy

The Advocate or Party-in-person shall be required to create user account on the e-filing portal (<https://efiling.ecourts.gov.in/tn/>). The account creation process shall be verified by One Time Password (OTP) which will be sent to the Mobile Number and email address of the concerned Advocate/ Party-in-person. In case of Non-Availability of

Advocate Record or any errors while registering, the advocate shall require to send the details of advocate in the format enclosed herewith to ecourtsnagercoil@gmail.com.

The Advocates who have already registered their account in <https://efiling.ecourts.gov.in> need not to submit the application form.

A detailed guidelines and tutorial video prepared by the Hon'ble Madras High Court for the e-Filing process and the detailed user manual prepared by the Hon'ble e-Committee, Supreme Court of India along with the steps required to be taken as per the practice prevailing in Madras High Court is available on the web site of Madras High Court (<https://www.hcmadras.tn.nic.in>). Advocate/ Party-in-person in case of difficulty can also contact the following persons between 10.30 a.m. to 3.00 p.m. on all working days.

Thiru. M.John Sujan, System Analyst - 9600471753

Thiru. R.Bebin, Assistant programmer - 9688088848

Thiru. P. Madasamy, System Assistant – 9791493625

Advocate/ Party-in-person are requested to avail the e-filing facility using their own equipment.

Sd/- XXXX
Principal District Judge,
Kanniyakumari at Nagercoil.

To

1. The President, Bar Association, Nagercoil, Boothapandy, Eraniel, Padmanabhapuram and Kuzhithurai.
2. The President, Advocate Clerks Association, Nagercoil, Boothapandy, Eraniel, Padmanabhapuram and Kuzhithurai.
3. All the Judicial Officers in Kanniyakumari District
4. The Nodal Officers (With instruction to Sensitize the facility)

Format for updation of Advocate details for registration of e-filing accounts

1. Name of Advocate :
2. Date of Birth :
3. M.S.No :
4. Name of the Bar Association
5. Address :
6. Phone No :
7. Email ID :

Signature

**INFORMATION ON ESTABLISHMENTS IN E-FILING PORTAL FOR FILING OF CASES IN
KANYAKUMARI DISTRICT**

NAME OF ESTABLISHMENT IN EFILING PORTAL	CASES OF COURTS TO BE FILED IN THE ESTABLISHMENT
PRINCIPAL DISTRICT COURT, NAGERCOIL	Principal District Court Nagercoil Additional District Court Nagercoil
MAHILA COURT NAGERCOIL	Fast Track Mahila Court, Nagercoil
SPECIAL COURT FOR EXCLUSIVE TRAIL OF POCSO ACT CASES,NAGERCOIL	Special court for POCSO cases , Nagercoil
ADDITIONAL DISTRICT COURT, PADMANABHAPURAM	Additional District Court, Padmanabhapuram
CHIEF JUDICIAL MAGISTRATE COURT NAGERCOIL	Chief Judicial Magistrate Court, Nagercoil Judicial Magistrate Court No I, Nagercoil Judicial Magistrate Court No II, Nagercoil Judicial Magistrate Court No III, Nagercoil
SPECIAL COURT FOR EXCLUSIVE TRAIL OF FOREST OFFENCES, NAGERCOIL	Special Court for Forest Cases, Nagercoil
ADDITIONAL MAGISTRATE COURT AT MAGESTERIAL LEVEL , NAGERCOIL	Additional Mahila Court (Magisterial Level), Nagercoil
FAST TRACK COURT AT MAGESTERIAL LEVEL, NAGERCOIL	Fast Track Court for Cheque Cases , Nagercoil
JUDICIAL MAGISTRATE COURT, PADMANABHAPURAM	Judicial Magistrate Court No I, Padmanabhapuram Judicial Magistrate Court No II, Padmanabhapuram
JUDICIAL MAGISTRATE COURT, KUZHITHURAI	Judicial Magistrate Court No I, Kuzhithurai Judicial Magistrate Court No II, Kuzhithurai
JUDICIAL MAGISTRATE COURT, ERANIEL	Judicial Magistrate Court, Eraniel
FAST TRACK COURT AT MAGESTERIAL LEVEL, ERANIEL	Fast Track Court for Cheque Cases , Eraniel
DISTRICT MUNSIF –CUM-JUDICIAL MAGISTRATE COURT, BOOTHAPANDY	District Munsif – Cum- Judicial Magistrate Court , Boothapandy

- **Mention the Name of the Court Concerned in the Plaint/Affidavit/Petition**